SHRj SANTOSH BAGRODIA; I will continue tomorrow.

Statement by

STATEMENT BT MINISTER—TRAIN ACCIDENT ON BUDGE-BUBGE—SEALDAH- 'SECTION ON THE ' 6^{TH} **JANUARY**, 1991

रेल मंद्रालय में राज्य मंद्रों (धी भात चरण वस्त्र) : महात्रम, मझे बडे दःख के लाध सदन में यह सूचित करना पड़ रहा है कि कल 6 जनवरी 1991 को 10 वजकर 26 मिन्ट पर एन जी 45 वज-वज सियालदाह ई०ए५०य० लोकल ट्रेन और गुड्स ट्रेन के बीच टक्कर के कारण सियालदाह में एक्सीडेंट हो गया जिससे 9 लोग घायल होकर मर गए जिस में 5 पैसेंजर्स छं।र 3 आफिशियल्स शाक्तिल थे।

सियालदाह के डो ग्रार एमा को इसकी जानकारी मिलने के पश्चात वे वरिष्ठ ग्रधिकारियों तथा मेडिकल टीम सहित तुरंत वहां पहुंचे। रिलीफ वगैरह की व्यवस्था करने के लिए ईस्टर्न रेलवे के विभागाध्यक्ष भी वहां पहुंचे ग्रीर तुरंत रिलीफ की व्यवस्था की गई।

घायल यात्रियों में से दो लोगों को बी॰ धार॰ सिंह रेलवे धस्पताल में रखा गया और तीन लोगों को धार के मिशन अस्पताल में रखा गया ग्रौर एक व्यक्ति को प्राथमिक उपचार के बाद डिस्चार्ज कर दिया गया।

यह घटना बहुत ही दुखद है। इस घटना की जांच के लिए माननीय रेल मंत्री महोदय श्री मिश्रा जी ग्रीर रेलवे बोर्ड के चेयरमैन ग्राज एक घंटे बाद बहां से रवाना होंगे ग्रीर कल वहां पहुंचकर इसकी जांच करेंगे।

एक्सीडेंट में मारे गए व्यक्तियों के परिवारों को एक्स-ग्रेशिया पेमेंट तुरंत दिया जा रहा है। कमिण्नर आफ रेलवे शेपटी गुबह से साविधिक जांच करने में लगे हुए हैं।

दुर्घटना में मारे गए लोगों के प्रति मैं अपनी श्रद्धांजील प्रकट करता हूं ग्रीर उनके परिवारों के प्रति संवेदना प्रकट करता हुं ग्रीर मैं श्राप सभी से निवेदन करूंगा , कि ग्राप मेरेसाथ उन लोगों के प्रति संवेदना प्रकट करें।

SHSI MD. SALIM (West Bengal): Mr. Vi ce-Chairman, Sir, the south section of the Sealdah Division of the Eastern Railway is one of the most ' neglected sections in the Eastern Railway, and there is a long-standing demand for modernization of the signal system in the south section, particularly, in the intersection where this accident occurred la. st night.. The Budge Budge section and the Sonapur section are divided near the place of the accident. I would like to ask the Minister whether the Government' is ready to take corrective measures for a permanent solution to minimize chances of recurrence of such accidents.

Secondly, how, in the same line, do the goods train and the EMU train meet together? I would like t₀ know whether an inquiry has already been ordered into that. My point of concern is this: In such accidents, the authorities usually blame the staff on duty, but I would like to emphasize oil the point of maintenance. I want to know whether maintenance is being done regularly and what is the role of lack of such maintenance in this particular, accident.

I also want to know whether the railway authorities have already taken steps to conpensate the families of the deceased persons and those who were injured and are under treatment now. I want to know whether the railway authorities have already taken a decision to compensate these people. Particularly, the time of the accident suggests that most of the victims are daily wage earners. Without going into details, as a Member from the city of Calcutta itself, I can gay that most of the victims are those travellers who are daily wage earners like vendors who used to go to the city

Minister

[Shri Md. Salim]

Statement by

from the southern suburbs and go back to their native places by such trains. So I would like to emphasize on the question of compensation so that immediate relief can be given to the families of the deceased and those who are injured. My questions is, what is the amount that has been ordered to be paid to the individual families of the deceased and what is the amount to be paid to each of the injured persons,

Thank you.

मुरेन्द्रजीत सिंह ग्रहनुवालिया (बिहार) : उपसभाध्यक्ष महोदय, मैंने मुबह यह मांग की थी और मुझे लगता है कि यह मांग करने के बाद ही हमारे केन्द्रीय रेल मंत्री महोदय की नींद खुली है ग्रौर उसके बाद यह स्टेटमेंट तैयार किया गया है। उसके बाद उन्होंने फैसला लिया कि कलकत्ता विजिट करना चाहिए । मैं ग्रापके माध्यम से मंत्री महोदय से जानना चाहता हं कि किस वक्त उन्हें यह खबर मिली ग्रौर खबर मिलने के बाद उन्होंने क्या निर्देश दिए? क्योंकि यह स्टेटमेंट पढ़त्रकर ऐसा नहीं लगता कि अभी तक कोई निर्देश जरी हुए हैं। ग्रभी चार बजे तक माननीय रेल मंत्री जी यहां मदन में उपस्थित थे। रात को साढे दस वजे घटना घटी कलकत्ता में ग्रीर सभी तक यहां रेलवे बोर्ड चेयरमैन ग्रीर रेल मंत्री बैठे हुए हैं। उन्होंने ब्यौरा लेने के लिए कोई प्रोग्राम नहीं बनाया यह बड़े ग्राप्ट्य की बात है। सबसे ग्राण्चर्य की बात यह है कि जब कलकत्ता शहर के सब ग्रखबारों ने हैंडलाइन्स में यह न्युज देदी कि 15 ग्रादमी मरे, 12 ग्रादमी मरे या 13 भादमी मरे श्रीर संकड़ों घायल हुए हैं, ग्रस्कताल में पड़े हुए हैं, उनकी फोटांग्राफस छपी हैं जिसमें किसी का हाथ ट्टा हग्रा है, किसी की टांग टूटी हुई है, किसी का वदन, किसी का सिर लटका हम्रा है, बोगियां काट कर उनको निकाला जा रहा है तब जाकर मंत्री महोदय कह रहे हैं कि सिर्फ 9 आदमी मरे हैं और कुछ घायल हए हैं। सिर्फ कंडोलेंस मैसेज देने से काम नहीं चलेगा। मैं श्रापके मोध्यम से मंत्री महोदय

से मांग करूंगा कि जितने भी लोग मरे हैं उनको सरकार की तरफ से एक लाख रुपये का मुग्रावजा ग्रविलम्ब मिले इसकी त्रन्त घोषणा होनी चाहिए। दूसरी ग्रभी तक कोई इंक्वायरी कमीभन गठित वा है या नहीं जो यह जांच करे कि किन कारणों से वहां एक्सीडेंट हुग्रा। देखने में ग्राया है कि जो गुड़स ट्रेन थी वह उसी ट्रैक पर खड़ी ग्रीन सिगनल काइ तजार कर रही थी जिस टैक पर पैसेंजर ट्रेन को हरी झंडी दिखा कर पार करा दिया गया जब कि उस इलाके की पूरी की पूरी रेलवे लाइन इलेक्ट्रीफाइड है तो कैसे उनको परमीशन दी गई। इस स्टेटमेंट से वही कन्पयजन हमारे दिशाग में बना हुआ है जो कन्पयुजन सुबह रेडियो से खबर सुनकर बना हुआ था। वहां एक्सीडेंट हुन्ना है इससे ज्यादा कोई खबर इस स्टेटमेंट में नहीं दी गई है। मैं फिर ग्रापके माध्यम से सरकार से यह निवेदन करूंगा कि यह बताया जाए कि इंक्वायरी कमीशन बैठाया गया या नहीं ? दूसरे दोषी लोगों को सजा दी गई है या नहीं यानी किस कारण से उन लोगों को यह दोष करना पड़ा यह बताने का कष्ट करें। तीसरे एक लाख रुपये का कम्पनसेशन की मांग करता हुं कि यह उनको देने की ग्रविलम्ब घोषणा की जाए । धन्यवाद ।

श्री शंकर दमाल जिह (बिहार) : उपसभाध्यक्ष महोदय, मझे सबसे पहले इस बात की खुशी है कि श्री ग्रहलुवालिया साहब की ग्रावाज में वही तमवीम है जो इधर बैठकर बोलने में हुग्रा करती थी। उघर बैठ कर भी ऐसा लगता है कि विरोधी दल के सदस्य के रूप में बैठे हुए बोल रहे हैं।

राज्य रेल मंत्री जी ने जो बयान हमारे सामने रखा है और जिस तरह से उन्होंने श्रपनी श्रावाज में करुणा भरकर इस स्टेटमेंट को पढ़ा है उससे जाहिर है कि उनको जरूर इस बात कि दु:ख है। सदन भी उनके दु:ख में शामिल है इसमें दो राय नहीं है। मैं स्पष्टीकरण के रूप में तीन-चार बातें जानना चाहंगा। एक यह कि मृत व्यक्तियों की पहचान हुई

या नहीं ? यदि पहचान हुई तो स्टेटमेंट में ग्रापको उसका जिक करना चाहिए था। दूसरे यह कि गलती किस की हुई इस बारे में ग्रापने कुछ नहीं बताया। ग्रापको क्लेरिफिकेशन के रूप में यह पता लगाकर वताना चाहिए कि किस की गलती से यह दुर्घटना हुई ? तीसरे यह कि जो लोग मरे हैं उसमें दो रेलवे कर्मचःरी भी हैं। एक तो मोटरमैन है ग्रीर दूसरा गार्ड है। 9 व्यक्तियों का ग्रापने जिन्न किया। इस तरह की जब स्टेटमेंट दी जाती है किसी भी मंत्री की श्रोर से तो यह भी लिखा जाता है या कहा जाता है कि रेल के जो कर्मचारी इसमें मरे हैं उनके ग्राश्रितों को हम कोई न कोई काम का जरिया देंगे जिससे एक भावना प्रकट होती है। इसको भी नोट करना चाहिए कि जो कर्मचारी मरे हैं उनके ग्राश्रितों को कहीं भी रेलवे की सेवा में मौका मिलना चाहिए। ग्रंतिम बात मैं यह कहना चाहगा कि वर्ष की शुरुआत अभी हुई है तो इस तरह की दुर्घटनाम्रों का तोका देश को न दें। इसलिए जो शुरूग्रात होगी, वही सिलसिला साल भर चलता रहेगा। आज जैसा कि हमारे भाई श्री ग्रहल्वालिया जी ने कहा, ग्रखबारों में 15 की संख्या निकली है और ग्राप 9 कह रहे हैं। श्राप ही की बात हम सच मान लेते हैं लेकिन ग्राप इस बात के लिए ग्राज से दह प्रतिज्ञ हो जाइये कि भविष्य में इस तरह की दुर्घटना न हो ग्रीर ग्रगर दुर्घटना होगी तो उसके लिए जिनका कसूर है उन कसूरवारों को उनकी ज्यादितयों के लिए सजा मिलनी चाहिए। यही बात मैं ग्रापके माध्यम से कहना चाहता हूं।

SHRI GURUDAS DAS GUPTA (West Bengal): The main point is that it is an accident that some accidents are not taking place in the Railways on a much greater number. There should have been many, more accidents.

. [The Vice Chairman (Shri Shankar Dayal Singh) in the Chair] -.

Therefore, at the beginning I say that the. Railway Administration, running of, the. railways the mainte---

nance of the track, the signalling, the electrification, the whole railway sys-, tem, has come to such a pass that similar accidents should have taken on a much bigger scale in the country. Therefore, it is an accident that some such accidents are not taking place in the country. The important point that emerges from the Statement is that the Government says nine people were killed. The Government has no independent agency to find out how many people were killed. Therefore, this is a statement they have prepared on the basis of the report given by the local rail authorities. Therefore, this is an understatement. Many more people have died and some dead bodies have been removed, because the accident took place at an odd hour and also just going through the description that while one train was standing another train war coming with full speed at such a moment and there was a collision. As a result of this collusion it is most l'kely that casualties would be much more than what the Statement says. Why I say so is because I live quite near to the place where the accident has taken, pla^v It is in the city of Calcutta itself. There is a lending, a curve. It is near the curve. that the accident has taken place. It is impossible for the j two trains to run on the same line if, theie. had not betn the signalling, error. Therefore, it is because of the signalling error that the. collision has taken place. Therefore, the first po'nt is why there a signalling, error after electrification. and. after automatic signalling? You, may kindly remember the signalling, on the rail-. ways is automatic. Therefore, plec • trifled! automatic signalling committed error. Why was the error committed?- it is because it is not being maintained properly. Nobodys there to see whether the system is properly working or not. Therefore it is not a signal failure but a human" fsilure. The responsibility for the should lie on human failure mgnagemenf of the Railways. "Rail-"" j ways of late have Ibeen" giving up" I the responsibility of maintenance.

[Shri Gurudas Das Gupta]

The maintainance work is now being done by the contractors. Because the contractors are doing the work, not the departments. therefore, the Wiirk is sub-star dard. As a result of this there is likelihood of more errors,. Just to see that the econom. * drive is properly implemented, the Railway is giving up., its work and because of that uie contractors are getting the job Beause of the contractors' work, the work is substandard, i) not being done properly, ar * signaling is not he'ng mamtaiiici prope ly. Therefore, the accident, s du? to the lapse not on the part of th(rmtormen, not the part of the persons who have been driving the trs n, but it is Hicause of the grave deiisiwi of the Rnlways to surrender its responsibility to the contractors. Therefore, my first point is—I know Mr. Bhakta Charan Dass not competent to give this answer; but I wish the competent Minister gave the answer in a competent way-whether security risk will be taken into cons¹-deratitm by the Government while the maintenance work is being given to the contractors. I demand that the contractors must not be given any job. Every piece of Railway work should be done hv the Department themselves. These accidents are taking place because the work is being given to the contractors. Therefore, •my first question is whether the Government shall realise-after 9 live were lost-after such an accident ha^ taken place—that it is wrong on the" * part to give the work to the contractors. May I know from the Minister whether that system is going to lw changed? number one.

Number accident two this had taken place at the dd hour as my colleagues have been saying. Tho travellers have been mostly bread-winners of the families. Therefore, if vou say that we will pay them some amount iust as gratis. Govern ment is generous to pay them compensation, please don't become so . generous. We don't want you to be

generous in respect of compensation.. We want you. to. tell us whether you, are going to provide jobs to at least one member of tee family of the person'who'h'as been involved in the accident and wuo 'has d'ed. It is your fault. It is because of your fault that the people have lost their lives Therefore, I do not want you tojfcak* a generous stand and say "Yes, we will pay them rs 5 lakhs'

SHRI GURUDAS DAS GUPTA. So the point is, t is an important thing I am

श्राप जानते हैं कि पहले राजा-महाराज बोलते थे कि त्मको 10 हजार देंगे, 5 हजार देंगे। We are having Maharajas in the hall महाराजाओं की श्रादत थी कि रुपया दे देंगे। श्रादमी श्रगर मर गया तो क्या रुपये से उसकी जान श्रायेगी? Therefore, it is not a question of pay ment of componsa+icn.

श्री सुरेन्द्रजीत सिंह अहलुबालिया : रोटी छीन लेंगे, रोजगार बंद कर देंगे। discussing I wish the hon. Member does not interject. It is an important thing

जपसमाध्यक्ष (श्री शंकर दयास सिंह) : वे अपनी आदत के अनुसार बोलेंगे । आप अपनी बात बोलिये

श्री गुरुदास दात गुप्त: स्रादत नहीं होनी हो चाहिए।

When people are dying, when accidents are taking jJace, is -t unusual On my part to expect the House to behave in a different way? The point is, I do not want compensation on compassionate grounds. I want the people who had been mostly breadwinners, who were poor because the/ were the people who came to the markets of Calcutta and took the purchased articles t<? their own places to sell them and earn their livelihood. Therefore, these people were the breadwinners. Let the Government be not generous as to pay them Rs 1 lakh compensation. I want the Railway Minister to tell me if they are ready to provide jobs to at least one

member in each. 1 the families of the persons killed' in the accident. They should consider this. This fo number two.

Statement by

Number 3, it is essential that the railway, men whe have been killer1 their kith and kin also should be provided with jobs

Number 4, I have no faith whatsoever in this administration. Excuse me for being so caustic, particularly when a younger colleague of mine has made a statement but Ikindly allow me to be caustic because I have no confidence whatsoever in the administration of the Railways. The, are not the persons to find out whose lapse it was. The Railway Ministry officials will not be able to bring out the reason of the lapse because they are in the fault. The people who have committed the fault cannot recover the source of their fault. Therefore, I want an independent enquiry it may somewhat appear to be strange to you because are generally not accustomed to this type of demand. But, since a large number of people have died in the heart of Calcuttasince it is because of the lapse on the part of the Railway administration—since failure of the signalling—since the trains collided of the whole thing was because of the total failure of the Railway administration to maintain the signalling, just a departmental enquiry will not br'ng out the truth. It would become Just

an eye-wash होगा, होना चाहिए था, यह नहीं होना चाहिए, मदद करेंगे, जहर करेंगे।

If the Government is serious—despite everything, this Government is serious Government—despite their political strength in the Parliament, they are serious Government and if thei are serious, will they consider this demand more seriously? I want an independent enquiry to be instituted to find out who wat responsible, for it.

Lastly, I want the Minister to tej us considering the security hazard they will not eive the contractors th? job of looking after the maintenance

of the different departments, including signalling.

Minister

SANTOSH BAGRODIA (Ra-SHR1 Mr. Vice-Chairman, Sir, the iasthan): accident has taken place about 5 kilometre away "from my house. Th⁵ moment I came to know about thi; accident, I called Calcutta to find ou what actually hashappened. You will be surprised there was a very Ibig noise and that noise, the thuJ, because of the acc-dent, was heard about five kilometres away. I cannot understand why the Divisional Railway Manager reached the place of accident only after one hour. From the headquarters chat place could be reaches within 10 minutes. Even granting for the worst traffic in Calcutta at that t' me. he could have reached there within 20 minutes. I do not understand why he has tak?n such a long time. As Mr. Das Gupta has sa'd. it iscomplete carelessness onthe part of th? staff. Immediate action should b-5 taken against the errin, ? staff. Otherwise they will continue to be irresponsible and people will continue to die.

Then, as I understand, at least 25 peope have died I do not know from what source of miormation the Government says only nine persons died. Scores of people have been injured This is all in my informat'on which I have received from my friends, from my family members, who are liv'ng in that are t I would like a clarification from the Minister ot^ this.

The most important point is. ai accident has taken place, many are dead and many are injured. Probably, some compensation will be given. But I cannot understand what prevented, if not the Railway Minis ter the Deputy Railway Minister or any other Minister from going to Calcutta by today moring ng flight if not by a special iiicraft. What mad" him wait till this evening's for about 24 hours? There was a flight in thy

rjShri Santosh Bagrodia] morning. Probably they may say they did not have the information. But it is not satisfactory. It is a very serious lapse on the part of the Minister for Railways. I would like to have a clarification why they did not decide to go in the morning.

Coming to compensation, it is not a grant of mercy It is obiligatory on the part of the Railways. Why have they not mentioned the amount to be given? You simply say 'exgratia'. Why are you so casual? Why Mr. Ahluwalia had to ask for Rs. 1 lakh? We would like to know the amount they are going to pay. Also one of the dependants of each dead, who was an Indian citizen, must be given a job by thk Government.

Then, Ii demand an independent inquiry by a retired judge. No departmental inquiry is fjoin[^] to satisfy us.

On the last point I beg to differ with Mr Das G'upta. He said work should hot be given to contractors. It is not a question of who is doinf the work. The country cannot afford to do all the work departmentally It is physically impossible. For example, servicing, of telelphone or laying of cable lines may be allowed to be done by, private contractors. But you appoint supervisors. You must know the people who are responsible. If work ig not done to satisfaction, as per the rules and the specification, what are the supervisors doing? Why are you not taking action against them? With these clarifications, *' thank you very much, Sir.

श्रीमती सत्या बहिन (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, यह दर्घटना वडी इखद दर्घटना है जिसमें 9 ज्यक्ति मारे जाने की मुचना माननीय मंत्री जी ने ग्रपने वक्तब्य में दी है। मंत्री जी ने यह नहीं बताया है कि इननी वडी दुर्घटना हुई है इसमें कितने कोचं क्षतिग्रस्त हुए हैं और वह डिब्बे मालगाडी के थे या यात्री गाणी के थे। मैं समझती हं ग्रगर यास्त्री गाड़ी के एक या दो डिक्बे श्रात-ग्रस्त हो जायें तो मरने वालों की संख्या 5 या 9 से ज्यादा हो सकती है। इस संबंध में मैं यह जानना चाहती हूं कि जो लोग मारे गये हैं या जो घायाल हुए हैं उनमें कितने बच्चे हैं, महिलायें कितनी हैं ? यह संख्या इस वक्तब्य में ठीक से नहीं बताई गई है। दूसरी बात दुर्घटना की जांच के संबंध में बतायी है। यह जांच कब तक की जा सकेगी? जो बीमे की राणि या मग्रावजा दिया जाएगा यह जांच के बाद दिया जाएगा या पहले दिया जाएगा । धन्यवाद ।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Sir, it appeared that the accident took place owing to the human error an I system failure. I would like to kno'. v what steps hava been taken so that such tragedies may not recur. It is mentioned by the hon. Minister that in addition, to nine people killed, five are injured among whom one has been discharged from the hospital. However, what is the condition of rest of the four? Are they improving rr their condition is deteriorating in the hospital? Whenever such- accident^ take place, the usual procedure in the Government is-that undue delay takes place for handing over the vodies to the merr.: bers of the bereavr-d families for want'. of proper attention to undertake postmortem, and- other things, I would like to adv'se -you to-do. away. with the post-mortem -and without carrying the bodies to she mortuary and subjecting the members of the families to untold s. fTerings, you can. straightway hand over the bodies to them Sir; the compensation is much less than compared to similar accidents in - case of Indian Airlines. 1 So -I would like to advise the-Government to: be a little bit-liberal in payment cf ex-gratia as wall'-* as. for.. providing seme jobs to •. •'the? members of the 'bereaved famiTesj' Thank you.

SHRI KAPIL VERMA Uttar pradesh desh): Sir, it is very apparent when.. the Prime Minister exprksse'ef regard;

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that the Government was not infor med in t'me about the accident, such a lapse unprecedented. This Government is new that I can understand., My first question will be, at what time did the Rail Bhawan re-ce've information ^bout this accident because the All India Radio, I heard myself thig morning broadcast and the papers carry it? At what time did the Rail Bha\ar receive this information and at what time did they inform the Government? As it ap-pears; they did iio1 inform them til¹, this afternoon. Who is responsible for this lapse? This I want to know. I Would like to know why the Railway Administrate >n at Calcutta took so much me, took more than one hour, and as a colleague of ours, whose house is there, is mentioning, it is only ten 'minutes walli from there, why was so much time taken?

Secondly, is it correct as our hon. colleague here Mr. Gurudas Das Gupta is saying that the contractor are maintaining thi} line? Is it ii< that they are responsible for maintenance of signals also If it is so, the Railway Minister should tell us whether this is true on Jy about this section of the l'nes or other lines also and what is the system of contractors being given additional responsibility also? Prima facie the Railway officials must have teld h'm about the cause of accident Was it human error only or signal error or was it for some other reason? Prima fade if he has som inf. Vrwtion. he shoulde share it with the House. I hope it was not sabotage. But if it was so he must tell us: nd I also want to know what is the system of checking the maintenance of fie lines maintenance of the equipments, maintenance of signals, and human management there, maintenance of esibins also and when was all this last inspected and cheeked? This I would like to know. Then, 1 would also like to know, whether t'. le Minister who has gone there to ('i» spot, willmake some statement tomorrow. Will he give some information tomorrow? A<ter he has studied the whole thing on the spot, I wouW like to know the action he has taker about it and the information he has collected because this is only a very little information. There is hardly anything which would satisfy thi House. I demand that the Minister should make a detailed statement when he comes back so that it may be a lesson to the Railways, particu larly in Calcutta faid other places of the country. This callousness, this uttar casual atti. ude to human life, is very regrettable. The Government in its own interest, in the interest of its own reputation and in tha interest of its own credibility, should hold an open inquiry. A statement should be made by the Minister with full information on hig return. When human life is involved, it is not a question ui party. I demand that the Minister should m,; ke a statement to morrow giving v£-y detailed information and 1 also support the demand made by my non, colleague that there should be an independent in-auiry and whatever information about the causes etc. the Ministerhas ax the moment should very -to us

कुमारी सईदा खातून (मध्य प्रदेश) : उपसभाष्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहती हूं कि घायलों के इलाज के लिए जो राशि रेलवे विभाग खर्च कर रहा है ग्रीर उस राशि में क्या ग्रनगह राशि जो दी जा रही है उन लोगों को, उसमें इस राणि को भी एड कर दिया जा रहा है क्या?

यह जो भालगाड़ी से ट्रेन टकराई है. तो उस मालगाड़ी में भी किस तरह के गूड्य थे और उसका भी नुकसान हुआ है क्या, कितना हुआ है ग्रीर किस तरीके का नुकतान हुआ है, इसका भी थोड़ा ब्यौरा हमें मिलना चाहिए?

जो यह सिगनल्ज की इयवस्था नहीं थी, क्या जो दो गाडियों का टकराव हम्रा

किमारी सईदा ज तन

है, तो क्या सिगनल्ज की व्यवस्था नहीं थी, इसकी जिम्मेदारी किस पर आती है? क्या रेलचे विभाग पर ब्राती है, स्टेशन पर ग्राती है, रेलवे के गाड़ी के चालक पर ब्राती है, किस तरीके से इसकी जिम्मेद री आती है ?

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क्यारी सरोभ खापडें (महत्राप्ट्) : उपसभाध्यक्ष जी, माननीय संत्री जी का यह बयान सुनने के बाद मैं अनविस हो गई हं एक बात से कि लगता है कि आज सदन में श्री स्रेन्द्रजीत सिंह ग्रहल्व लिया ते जब तक इस विषय को सदन के सामने नहीं रखा, तब तक सरकार को इस दर्घटना की जानकारी नहीं मिली होगी प्रहल्वालिया जी के बयान के बाद ही सरकार की नींद ख्ली हो, ऐता महसूस हो रहा है इस स्टेटमेंट को देखने के बाद ग्रीर इसीलिए मुझे यह कहना पड़ रहा है।

में माननीय मंत्री जी से दो-तीन क्लैरिफिकेशन्स जानना चाहंगी—एक तो जैसे यहां पर सारे क्लीग्ज ने कहा है कि इंडिपेंडेंट इंक्वायरी होनी च हिए-मैं भी उनका भजवती से इस विषय में साथ देना चाहंगी।

दूसरा, मुझे यह पूछना है कि हम लोगों को तो करीब-ेरीब सुबह ही जैसे उठे, ग्रखबार को पहने के बाद तो ही चल गया था कि कलकत्ता में ऐसी दुर्घटना हुई है, मैं माननीय मंत्री जी से पुछना चाहंगी कि क्या माननीय मंत्री जी को इस दुर्घटना की जानकारी सुबह मिली थी ग्रौर ग्रगर मिली थी, तो किस वक्त मिली थी, अगर सुबह-सुबह जानकारी मिली थी, तो सरकार ग्रपने ग्राप खद स्टेटमेंट के साथ उपस्थित क्यों नहीं हुई?

तीसरा, जो मैं जानना चाहुंगी जैसे टेलीग्राफ में खबर छपी है, उसमें लिखा हुन्नाहै:⊸–

"One person who was on th; scene a few minutes after the disaster said the goods train driver could n'; t be found. "

क्यायहबात सच है कि ड्राइवर की भी मौत श्रान दी स्पाट हुई है या ड्राइवर भाग गया है।

श्रीमन्, मैं एक बात श्रीर भी पूछना चाहंगी माननीय मंत्री जी से कि सुनते हैं कि ग्रक्सर इस पेसेंजर ट्रेन में जो हाकर्स छोटा-मोटा काम करते हैं उस इलाके में, वह हाकर्स अप एंड डाऊन करने वाले विद्यार्थी ग्रीर पार्ट-टाईम काम करने वाले लोग जो हैं. वह अक्षर इस टेन से आते जाते हैं। तो इस टेन की दुर्घटना में कितने हाकसं, विद्यार्थीया पार्टटाईम काम करने वाले जो थे, उसकी भी जानकारी धगर माननीय मंत्री जी दे दें, तो अच्छी वात होगी।

हमें यह सून कर बड़ी खुशी हुई है कि मंत्री जी की नींद शाम को चार बजे खुली और वह इमीजेटली आज धलकता गये हैं। मुझे बड़ी खुशी होती कि मंत्री जी मुबह साढ़े नौ बजे के हवाई-जहाज से जाते और श्रभी तक विभिन्न भी श्राने श्रौर वहां की द्घटना का नरा हिसाब सदन के सामने रखते, ताकि हमें जानकारी मिलती। यह दो तीन बातें जो मैंने पछी हैं उसके बारे में जानकारी चाहंगी ग्रीर श्रंत में यह जरूर कहंगी एक बात कि कल जब मंत्री जी वापस ग्रायेंगे तो उसकी विस्तत जानकारी सदन के सामने रखने की कृपा करेंगे ?

SHRI BHARTA CHARAN DAS: Mr. Vice-Chairmai, Sir, honourable Members have expressed their deep concern over the matter. I thank th a honourable Member s for the really relevant po'nts they have made. Certain important questions have bean raised. I would like to inform the honourable Members that immediately after the accident the process of inquiry began. TV,. DRM immediately rushed to the spot along w th medical staff and other officers at the divisional level. the Railway Board was informed of the accident at 00. 40

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A. M. in the night vesterday. I say this 'because honourata'. Members have made comments, the working of the Railway Ministry and the Railway Board. Immediately after getting the news ofthe accident in the "early morning th3 Member (Electrical) was sent to Calcutta to inquire into the cause of IK" accident because the accident took 'lace on the double electrical line. He was, therefore sent immediately in the morning. Since morning MR and I were busy collecting the exact information. Members mentioned here different versions of the number of persons killed in the : accident. Some Members put the figure at 15, some mentioned the figure of 25. But n₀ figure is correct. Whatever information we have renewed so far, according to that nin? persons were killed and all were adults. I would request honourable Members, if they have any information w'th them -. f the peonle killed, they may please pve us that infor mation and We wUi take necessary steps...

MISS SAROJ KHAPARDE: Mr. Minister, you are making a very re-5-pons'ble statement. You must know this is not the Members' job to give you correct figures. You should get us the information.

SHRI V. NARAYANASAMY; It is for the Government to give ffis correct informat'on.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH); Mr. Minister honourable Members have asked questions for clarification from you. You have to give them the replies. You have not put questions to them for information.

I SHRI RHAKTA CHARAN DAS: I am giving whatever information we have so far collected. According to our informat'on nine persons have died. Members have mentioned different fl. guits of thi persons killed...'

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH); They are quoting from newspapers

SHRI BHAKTA CHARAN DAS: They are quoting from newspapers We are trying to yet the exact information. Our effort is still on to get the exact information. The Minister of Railways alon; with the Board members and other officials went to the spot to get the correct information from the site of accident. (Interruptions) The exact information we have received so far shows, that nine persons have died. (Interruptions)

VICE-CHAIRMAN SHANKAR DAYAL SINGH); Please hear the Minisier- first. I cm not allowing any interruptions. Let th.: Minister make his reply first.

SHRI BHAKTA CHARAN DAS: Prima facie the accident occurred on account of the: ailure of the staff (Interruptions) I may tell you that it is reported that piima facie the accident WES caused by the failure of th; staff. Some Members asked about compensation. [Under the Railway Compensation Rules, 1990 we have a provision for compensation starting from Rs. 16, 000 *0 Rs. 2 lakhs. Inv med ately ex-grath to the extent of Rs. 5000 was given to the families of the deceased, hot grievous 'njuriej we have a provision of Rs 1, 000. to 2, 000 and for minor injuries the pror vision is Rs. 250. And, Sir, for minor injuries, we have a provision of two hundred and fifty rupees. All these things are being done.

Members have asked whether th.: bodieshave been identified or not I)v now we hav a been able to ident'if / six bodies and the rest of the bodies are yet to be identified and our official are trying their best to identify the dead bodies. The Minister of Railways is proceeding to the place.

Some honourable Members suggested that there si oald be some independent inquiry. Sir, We have the

[Shri Bhakta Charan Das]

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Commissioner of Ka: Jway Safety and that Commission is not under the Railways, but is under the administrative control of the Civil Aviation Ministry. It is a totally -ndependent body. Even though ?ome experienced railway officers ar. 'i senior engineers are there, this organization is totally free from the control of the Railway Ministry or the Railway Board and they have their own independent views.

SHR1 V NARAYANASAMY (Pondicherry): Sir, I want one clarification. The Minister is saying something about the Commissioner for Railway Safety and he says that they are not attached to the Railway M! nistry, but to th- Ministry of Civil Aviation. Now what happened in Kerala? Sir, in Kerala, some time back, there was an accident in Kerala and the Report of the Commissioner of Railway Safety then said that due to a tornado that was there this accident took place! But that was not the actual cause. This is the kind of inquiry that is being conducted by the Commissioner for Railway Safety. A subsequent inquiry was conducted which found the earlier finding wrong. Therefore, we cannot totally depend on the Report of the Commissioner for Railway Safety.

SHRI BHAKTA CHARAN DAS; It is not a fact, Sir... (Interruptions)...

SHRI V. NARAYANASAMY: It is a fact. I am telling you, it is a fact. It was widely reported in the Press. But you do not know.,. (Interruptions)...

SHRj BHAKTA CHARAN DAS: Mr. Narayanasamy, the Railway Safety Wing is under the administrative control of the Civil Aviation Ministry and it is not under our control. Thoy are free to do their work and they have started their work. The Commis. ?ioner for Railway Safety, Eastern Re. gion has already started his work since this morning. Therefore, we hope that they will definitely give their in-

dependent version. Whoever is quality—I can assure the Members, because some honourable Members raised doubts—would be brought to book and taken to task. With regard to maintenance, I can tell you, sir that as against 50 accidents that occurred during the period from April to December, 1989, only 41 accidents have taken place during the corresponding period this year... (Interruptions)....

SHRI KAPIL VERMA: What a great consolation!

SHRI GURUDAS DAS GUPTA: Sir, at least on this score, there should be a condemnation of his attitude. He finds consolation that nine accidents less have taken place!

SHRI BHAKTA CHARAN DAS: No; jam not getting any consolation. ... (Interruptions)...

SHRI GURUDAS DAS GUPTA: This is their attitude towards human lives!... (Interruptions)...

SHRI BHAKTA CHARAN DAS: Sir, I would like to tell the honourable Members that I am very serious about these accidents even if they are less in number. Whatever accidents have taken place so far, whether they are because of human failure or be-, cause of poor maintenance, we are taking them very seriously only and We will not exclude anybody who is guilty of negligence, whether in the matter of tracks or in the matter of signalling.

Some honourable Member raised the question of contractors also being held responsible. But, as far as our information goes, it is because of the signalling defect and the failure of the railway staff that this has happened. So, this is not in any way connected with the contractors. Without contractors, it is not possible t_0 execute the work.

Sir, the honourable Members have expressed their deep concern and whatever -doubts they have raised will be inquired into and the concerned authorities will be given proper

direction. The honourable Minister of Railways is visiting the spot today and tomorrow he will be there on the spot and he will find out about the things.

SHRI KAPIL VERMA; Then will you make the statement tomorrow?... (Interruptions)...

SHRI BHARTA CHARAN DAS: I can assure the Members that we will take strong measures... (*Interruptions*)...

SHRI SUNIL BASU RAY (West Bengal); Sir, the honourable Minister has accused the Railway staff.., (Interruptions)... But I would like to say that it is due to the careful attitude of the Railway staff to avoid accidents that most of the accidents have not taken place which should otherwise have taken place... (Interruptions)... So this attitude of the Railway Ministry and the Railway Board is condem-nable, and this statement by the Minister of State should be withdrawn. (Interruptions)

SHRI KAPIL VERMA: Sir, you protect our interests and ask him to make a statement tomorrow. (*Interruptions*)

उपसमाध्यक्ष (श्री शंकर दयाल सिंह) : देखिए बागड़ोदिया जी, बात यह है कि कल जब मंत्री महोदय धायेंगे, जनैश्वर मिश्र जी...(व्यवधान)...

श्री गुरूदास दास गुप्ता : कल मंत्री महोदय जायेंगे, श्रायेंगे कव ?

उपसभा यक्ष (श्री शंकर दयाल सिंह) :
नहीं, इन्होंने कहा है कि आज
जा रहे हैं। (व्यवधान)...
Please hear. The State Minister is telling that
perhaps the Minister is going there tonight.
Tomorrow he will come back. I think
tomorrow he will come here in the House and
I will also convey the feelings of the House to
him. And also I am telling the State Minister
to convey the sentiments of the Members to
the Minister.

SHRI BHARTA CHARAN DAS: 1 assure this House that I will convey to him the feelings of the Members. We will take it seriously that the Members have expressed their deep concern.

उपसभाष्ट्यक्ष (श्री शंकर दयाल सिंह) । सदन की कार्यवाही कल सुबह 11 बजे तक के लिए स्थिगित की जाती है।

The House then adjourned at fifty-two minute_s past six of the clock till eleven of the the clock on Tuesday, th_e 8th January, 1991.